O.A.No. 1847/2000 O.A.No. 1848/2000 M.A.No. 1526/2004 O.A.No. 1849/2000 M.A.NO. 1525/2004 O.A.No. 1850/2000 O.A.No. 1851/2000 O.A.No. 1852/2000 O.A.No. 1853/2000 O.A.No. 1854/2000

New Delhi, this the 27th day of July, 2004

Hon'ble Shri Justice V.S.Aggarwal, Chairman Hon ble Shri S.A. Singh, Member (A)

O.A.No. 1847/2000

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Dr. Mahesh Verma, Professor & Head Dental Wing, Maulana Azad Medical College, ...Applicant New Delhi - 110 002.

O.A.No. 1848/2000

Professor, Deptt. of Conservative Dentistry, Dental Wing, Maulana Azad Medical College, ✓ Dr. Sangeeta Talwar, Bahadur Shah Zafar Marg, ...Applicant New Delhi - 110 002. and the same of th

OA No. 1849/2000

Dr. Tulika Tripathi, Professor Department of Orthodontics, Maulana Azad Medical College, ...Applicant New Delhi- 110 002.

O.A.No. 1850/2000

Dr. Dhirendra Srivastava, Professor, Department of Oral Surgery, Dental Wing, Maulana Azad Medical College, ...Applicant New Delhi - 110 002.

O.A.No. 1851/2000

Dr. Arundeep Kaur, Associate Professor, Deptt. of Periodontics, Dental Wing, Maulana Azad Medical College, Bahadur Shah Zafar Marg, ...Applicant New Delhi 110 002.

O.A.No. 1852/2000

Dr. A.D. Bhagat Singh, Associate Professor, Deptt. of Orthodontics, Dental Wing, Maulana Azad Medical College, Bahadur Shah Zafar Marg, ...Applicant New Delhi - 110 002.

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O.A.No. 1853/2000

Dr.Harpreet Grewal, Associate Professor, Dental Wing, Maulana Azad Medical College, Bahadur Shah Zafar Marg, New Delhi- 110 002.

...Applicant

O.A.No. 1854/2000

Dr. Sunita Gupta,
Assistant Professor, Oral Medicine,
Oral Diagnosis & Radiology,
Dental Wing, Maulana Azad Medical College,
New Delhi. ...Applicant

-versus-

- 1. Govt. of the National Capital Territory of Delhi through Ministry of Health, Urban Development, Sham Nath Marg, Delhi.
- Maulana Azad Medical College, Bahadur Shah Zafar Marg, New Delhi.
- 3. Union Public Service Commission,
 Dholpur House, Shahjahan Road,
 New Delhi-110 003. ... Respondents

Presence: Shri G.D. Gupta, Senior Advocate, Sh.P.P. Khurana, Senior Advocate with Sh. V.S.R. Krishna, Sh. S.K. Gupta, Ms. Seema Pandey and Sh. Ashwani Bhardwaj, Advocates for applicants.

Sh. Vijaya Pandita with Ms. & B. Rana, Advocates for the respondents.

ORDER (ORAL)

By Shri Justice V.S.Aggarwal, Chairman:

By this common order, we propose to dispose of the Original Application Nos. 1847/2000, 1848/2000, 1849/2000, 1850/2000, 1851/2000, 1852/2000, 1853/2000 and 1854/2000 together. For the sake of convenience, we are taking basic facts from OA No. 1848/2000 entitled Dr. Sangeeta Talwar vs. Govt. of N.C.T. of Delhi.

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131 /4/

The applicant had filed the Original

Application seeking the following reliefs:-

- respondents to the Direct regularise the service of Applicant (i) in the post of Professor, Deptt. of Conservative Dentistry, Dental Wing, Maulana Azad Medical College, New Delhi with effect from 30.7.1998, being the date of joining in the said capacity, with all consequential benefits arising therefrom;
- respondents the regularise the past services of the Applicant as Lecturer from 16.2.1987 to Direct 16.6.1991, Assistant Professor from 17.6.1991 to 6.7.1995, and as Associate Professor from 7.7.1995 to 29.7.1998 in the Dental Wing of Maulana Azad Medical College and treat her as a regular purposes including employee for all and other consequential promotion benefits;

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- Respondents the (iii) Direct forthwith fill up the existing regular vacancies of Professor at Respondent MAMC by regularising the existing by regularising MAMC eligible faculty members working in the said post on ad hoc basis, including the insisting Applicant, without qualifying service on regular basis;
 - order other such Issue direction in favour of the Applicant and against the Respondents as may be deemed just and proper in the facts circumstances of the case.
- The application was being contested. We are 3. dwelling into any of those contentions for 1526/2004 Misc. Application No. that reason It refers to the fact that during been filed. pendency of the application, respondent no. addressed a letter dated 2.7.2004 to the Principal, to pertaining College, Medical Azad Maulana clarification regarding recruitment rules for the post of Professor/Associate Professor, Dentistry.

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The operative part of the said letter reads:

"Please refer to your letter No. 445/Dental dated 01.07.2004 on the subject noted above. In this connection, it is informed that the provision regarding relaxation of the recruitment rules mentioned in your letter is the part of the foot note to be read as a part of recruitment rules for the concerned posts which falls in Group 'C' & 'D'.

However, in the context of the recruitment rules for Group 'A' & 'B' posts, the following relaxation clause would be applicable as mentioned in Para-7 of guidelines of recruitment rules circulated vide O.M. dated 30.11.1988.

"Where the Administrator is of the opinion that it is necessary or expedient so to do, it may, by order, for persons to be recorded in writing and in consultation with Union Public Service Commission, relax any of the provisions of these rules with respect to a class or category of persons."

Since, in the instant case the post of Professor/Associate Professor (Dentistry) are Group 'A' posts, for any relaxation in the recruitment rules, can be carried out in consultation with Union Public Service Commission."

4. It is on the strength of the same that the applicants contend that now it is being admitted that there is power to relax the rigour of the rules in consultation with UPSC and that the said exercise can be carried out in consultation with UPSC. Keeping in view this fact, it is not in dispute that the respondent no. I would take up the matter with UPSC for necessary amendment in the recruitment rules. At this stage, it is being pointed that while this exercise is to be effected, applicants services

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should not be terminated and such an interim order has already been passed when the Original Applications had come up for preliminary hearing and had continued since that date. In such a situation when the respondents are considering by virtue of the letter of 02.07.2004, it is just and equitable that such a request that services of applicants be not terminated, looks proper.

- 5. Resultantly, we dispose of the present OAs holding:
- (a) In accordance with the letter of 2.7.2004, respondents no. 1 in consultation with UPSC may take steps for relaxation of the rules in accordance with law;
- (b) The said exercise should be completed preferably within six months of the receipt of the present order.
- (c) The respondents shall consider the claim of the applicants after effecting necessary changes in the rules of any .
- (d) Till then the respondents shall not terminate the services of the applicants except in accordance with law in case of misbehaviour or misconduct etc.

(S.A. Singh) Member (A)

(V.S.Aggarwal) Chairman

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